

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 1207 of 2019

IN THE MATTER OF:

Vijaya Kumar

....Appellant

Vs.

**Gopalsamy Ganesh Babu
Liquidator**

....Respondent

Present:

For Appellant: Mr. Venkatavaradhan with Mr. Sudhanshu Suman, Advocates

**For Respondent: Mr. T. N Durga Prasad, Mr. Siddharth Jain and Mr. Rohan Narula, Advocates for R-1.
Mr. Vineet Dwivedi, Advocate
Mr. Gautam Singhal and Mr. Rajat Chaudhary, Advocate for R-2.**

O R D E R

09.01.2020: The Learned Counsel for the 1st Respondent serves the copy of the Reply Affidavit of Respondent No. 1 to the Learned Counsel for the Appellant. As seen from the Reply of Respondent No. 1 at paragraph 17 to 20. It is mentioned as under:-

“17. The total expenses to be reimbursed/ paid under CIRP/ Liquidation period is Rs. 28,70,314/-

18. The RP appointed two registered valuers each, one for Land & Building with a remuneration of Rs. 25,000/- each and another for Plant & Machineries with a remuneration of 10,000/- each. They have made their claims accordingly.

19. The Liquidator appointed Sh. S Krishnamoorthy, M.Com, FCA, Chartered Accountant as Forensic Auditor with a remuneration of Rs. 1,50,000/- for the assignment. The forensic auditor after going through all the records of the CD company has given First Interim Report on 30/09/2019, Second Interim Report on 16/10/2019 and the final Report and working on 04-12-2019. He has made his claim accordingly.

20. *The Liquidator appointed Sh. A. M. Sridharan, Advocate, Chennai as Legal Professional to appear before the Hon'ble NCLT, Chennai on his behalf for all the legal proceedings with a remuneration of Rs. 6,00,000/-. He has claimed Rs. 2,00,000/- for which he has made the preparation and appearance before the Hon'ble Tribunal.*

21. *The Liquidator further appointed Sh. T. Natarajan Durga Prasad, Advocate, TMT practice General & Commercial Litigation, Supreme Court of India as Legal Professional to appear before the Hon'ble NCLAT, New Delhi on his behalf for all the legal proceedings with a remuneration of Rs. 1,50,000/- which includes all work during the course of entire liquidation process with respect to Adjudicating Authority Chennai with respect to drafting and representing and advising the liquidator before this Hon'ble forum. Accordingly, he has claimed Rs. 1,50,000/- for his appearance and assistance before the Adjudicating Authority and Hon'ble NCLAT, New Delhi."*

In view of aforesaid fact, the Appellant is permitted to file Rejoinder by **31st January, 2020** and the copy of the Rejoinder is to be served three days well in advance before the next date of hearing.

[Justice Venugopal M.]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

[V. P. Singh]
Member (Technical)

sa/md